परन्तु उन सभी णिकायतों को निचले स्तर पर ही दवादियाजा रहा है:

(ख) यदि हो, तो पिछले छः महीने के दौरान प्राप्त हुई ऐसं। जिकायतों का इसौरा क्या है :

(ग) क्या इस संबंध में कोई जोच कराए जाने का विचार हैं:

(घ) यदि उपयुंक्त भाग (क) और (ख) का उत्तर हो हो तो क्या सरकार उक्त अधिकारियों को स्थानांतरित करने का विवार रखती है: और

(इट) बर्दिहा तो क्षेत्र स्वार बदिनहीं, तो इसके क्या कारण है

खाद्य झौर नागरिक पुति मंत्रालय में उपमंती (श्री डी॰ एस॰ बैठा) : (क) से (क) दिल्ली प्रशासन ने मुचित किया है कि उन्हें था एस.के. पट्टनायक. मंसद सदस्य में कुछ जिकायतें प्राप्त हुई वीं, जिनमें मंडल सं॰ 43 में कार्यरत नागरिक आपूर्ति स्टाफ के विरुठ कार्यालय में उनके नियमित रूप में उपस्थित न रहने ग्रौर नए राणन काई आरें। करने के लिए बी०डी०स्रो० तथा ग्राम प्रधानों के प्रमाण-पत्र की मांग करने के आरोप लगाए गए थे। इन ग्रिकायतों की दिल्ली प्रशासन की सतकतो गाखा हारा जोच की गई थी ग्रौर उनमें जो म्नारोप लगाए गए थे उनको पुण्टि नहीं हो सकी । दिल्ली प्रशासन ढारा माननीय संसद सदस्य महोदय को स्थिति से अवगत करा दिया गया था।

News Item entitled "Rural Programme Make Little Impact"

1861. SHRI S. S. AHLUWALIA; Will the Minister of WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the news item published in "the Statsman' New Delhi on the 1st November. 19X8 tinder the caption "Rural Programme make little impact":

(b) if so. what is the reaction of the Government thereto:

whether Government have received

the study report of the Nutrition Foundation of India ;ind taken cognisance thereof and

(d) what system is followed by Government to ascertain the nutrition status of the under privileged children in rural and urban areas?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATO SUMATI ORAON): (a) to (d) The in formation is being c tnd will be I I on the I able of llu House.

Grants-in-aid to Voluntary Organisa ion.-

1862. SHRI MIRZA IRSHADBAIG: Will the Minister of WELFARE be pleas to state:

(a) the details of grants-in-aid given to voluntary organisations for welfare ol minorities during the last three years, yearwise;

(b) the names of the organisations which received such grants; and

(e) the details of projects sponsored by the Ministry for the welfare of minorities during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) to (c) There areH no schemes with" Government of India for grantin-aid to voluntary organisations meant exclusively for the welfare of the minorities. However accent is laid on ensuring thai the minorities get a fair and adequate share in all developmental activities.

Contempt of the Orders of Rajasthan High Court regarding Entry of Harijans into Nathdwara Temple

1863. SHRI SOHAN LAL DHUSIYA:

SHRI DURGA PRASAD JAMUDA:

Will the Minister of WELFARE bepleased to state:

(a) whether there has been any contempt of the orders of the Rajasthan Hi?h Court by way of beating of the Harijans while they were entering into the Nath-dwara Temple in the first week of October. 1988, if so what action is being taken

by the Central Government in this regard; and

whether the Rajasthan High Court has taken any action against that Government after the above incident; if so, what arc the details thereof.'

THE DEPUTY MINISTER IN THE INISTRY OF WELFARE (SMT. SU-ATI ORAON); (a) and (b) Information is being collected from the State Government and will be laid on the Table of the Mouse.

Entry of Harijans in Nathdwara Temple

1864 SHRIMATI VEENA VERMA:

SHRI KAPIL VERMA:

SARDAR JAGJIT SINGH

AURORA;

SHRI CHATURANAN MISHRA:

SHRI N. E. BALARAM:

MIR I GURUDAS DAS GUPTA:

SHRI RAM NARESH YADAV:

PROF. C. LAKSHMANNA:

Will the Minister of WELFARE be pleased to state;

(a) whether it is a fact that Harijans were attacked when they tried to enter the Nathdwara Temple in Rajasthan on 3rd October. 1988;

(b) if so, the details thereof and Government's reaction thereto; and

(c) whether Government have taken any action against the persons who' were found responsible for the attack?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) to (c) Information is being collected from the State Government and will be laid on the Table of the House.

Extension of Lal Dora Areas of Village? in Delhi

1865. SHRI ASHOK NATH VERMA; Will the Minister of URBAN DEVELOP MENT be pleased to state:

(a) the names and details of the villages in which Lal Dora area has been extended and the details of such area block-wise; and

whether any prior sanction plans are required from the authorities for construction of houses in such villages, if so what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MINI (SHRI DALBIR SINGH): (aj and (b) The information is being collected and will *be* laid on the Table of the Sabha.

Setting up of Consumer Forums

1866. SHRI SHAMIM HASHMI: Will the Minister of FOOD AND CIVIL SUP LIES be pleased to state;

(a) whether Consumer Protection Act was enacted sometime in 1986;

(b) whether District Forums and State Redressal Commissions and a National Commission was to be set up thereafter and if so, the progress made in that regard:

(c) how many complaints have beet: received by the District Forums and how many of them have been disposed of so far; and

(d) how many complaints were received by National Commission and disposed of so far?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUP-LIES (SHRI D. L. BAITHA): (a) Sir.

(b) The Consumer Protection Act. 1986 envisages a three tier quasi judicial machinery at national, State and District level. The progress made, so far in setting up of this machinery is enclosed in the statement. (See below)